

(b) and (c) As per Rule 58 and 59 of CCS (Pension) Rules, 1972, time schedule has been fixed for preparation of Pension Papers and stages for completion of pension cases by various authorities. Though various stages of action laid down in Rule 59 is strictly followed, in isolated cases where it is not possible for the Head of Office to forward pension papers to the Accounts Officers within the prescribed period, there is provision under Rule 64 *ibid* for determination and payment of provisional pension from the date the payment becomes due after retirement.

Further family pension matters are also given adequate attention. Every effort is made to attend to family pension cases as expeditiously as possible on the basis of details/documents, submitted by them. Despite the above provision, any delay brought to the notice of Department of Pension and Pensioners Welfare is treated as grievance and is taken up with the concerned authority for Redressal. The pending grievances are also reviewed periodically.

Further, the Reserve Bank has also advised all Agency Banks to ensure that any delay in disbursement of pension should be compensated @ Bank Rate plus 2% penal interest for the delayed period and the same is credited to the pension account on the same day when the Bank affords the delayed credit without getting any claim from the pensioner.

Speedy trial of CBI cases

2105. DR. T.N. SEEMA: Will the PRIME MINISTER be pleased to state:

- (a) the number of special courts for speedy trial of CBI cases in existence at present;
- (b) whether Government has constituted a committee to review CBI cases which are pending for more than ten years;
- (c) if so, the details including the composition thereof;
- (d) the details of pending cases reviewed and disposed by the said committee; and
- (e) the measures being taken for early disposal of the remaining pending cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) There were 56 courts (46 courts of Special Judge and 10 courts of Special Magistrates) functioning for CBI cases all over the country. On the recommendation of Hon'ble Chief Justice

of India, the Central Government decided to set up 71 additional special courts exclusively for the trial of CBI cases in different states. Out of these, 65 courts have started functioning. As such there are 121 Special Courts exclusively for the trial of CBI cases as on 31.07.2012.

(b) No, Sir.

(c) and (d) Do not arise.

(e) Apart from establishment of newly created exclusive CBI courts to ensure speedy disposal of pending cases, Government *inter-alia* has taken following steps :-

- appointment of 43 Special Prosecutors/Assistant Special Prosecutors.
- appointment of Law Officers/Junior Officers etc. for 71 newly created Special Additional Courts for CBI on contract basis.
- appointment of 75 posts in Technical Ranks on contract basis.
- all CPOs as well as State Police have been requested to send nomination of officers/officials for deputation in CBI.

Vacant posts for blind/handicapped persons

2106. SHRI BHARATSINH PRABHATSINH PARMAR:

SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Ministry is aware about the fact that huge reserve posts are lying vacant for physically disabled and blind persons in various Government departments, PSUs, PSU Banks and other semi-Government departments;

(b) whether Government is going for urgent special recruitment of physically disabled and blind persons so that they can spend their life without any hurdles; and

(c) the number of reserved posts for physically disabled and blind persons that are vacant as on date in various Government and semi-Government departments and in PSU Banks?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) The information about vacant posts reserved for Persons with Disabilities is not centrally maintained.